

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal no. 246 of 2012 , IA no. 401 of 2012,**  
**IA no. 402 of 2012 & IA no. 71 of 2013**

**Dated : 18<sup>th</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Tata Power Co. Ltd. ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission**  
**& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Krishnan Venugopal, Sr. Adv.**  
**Mr. Avijeet Kr. Lala**  
**Ms. Anusha Nagarajan**

**Counsel for the Respondent(s): Mr. J.J. Bhatt Sr. Adv.**  
**Mr. Hasan Murtaza**  
**Mr. Aditya Parida**  
**Mr. Buddy A. Ranganadhan with**  
**Ms. Richa Bharadawaja**

**ORDER**  
**(On being mentioned)**

Mr. Krishnan Venugopal, Learned Senior Counsel for the Appellant requests that this matter that was listed for hearing on 15.05.2013 may be preponed for hearing by fixing an early date as it requires early disposal.

Hence, as agreed by the learned counsel for both the parties, prepone the matter for further hearing on **01.05.2013 at 12.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**  
mk/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**